

CENTRAL ADMINISTRATIVE TRIBUNAL

BENCH AT MUMBAI

ORIGINAL APPLICATION No.196/98.

Date of Decision:7/9/98.

Shri M.P.Mhatre

Petitioner/s

Shri S.P.Kulkarni

Advocate for the
Petitioner/s

v/s.

Union of India & 2 Ors.

Respondent/s

shri S.S.Karkera for shri Pradhan Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S.Baweja, Member(A)

(1) To be referred to the Reporter or not? *N* *✓*
 (2) Whether it needs to be circulated to other Benches of the Tribunal? *N* *✓*

abp.

R. G. Vaidyanatha
(R. G. VAIDYANATHA)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, 4TH FLR, PRESCOT RD, FORT,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 196/98.

DATED THE 7TH DAY OF SEPTEMBER, 1998.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S. Baweja, Member(A).

Shri Mangesh Prabhakar Mhatre,
Bio Medical Engineer,
in AIIPMR Haji Ali,
Mumbai residing at
6-B, Ashirwad, 89, Mugbhat Street,
Girgaon,
Mumbai - 400 001.

... Applicant.

By Advocate Shri S.P. Kulkarni.

v/s.

1. Union of India,
through the Director
General of Health Services,
Ministry of Health & Family Welfare,
Government of India,
Maulana Azad Road,
New Delhi-110 011.

2. The Secretary,
Department of Personnel & Training,
Central Secretariate North Block,
New Delhi - 110 011.

3. The Director,
All India Institute of Physical Medicine
and Rehabilitation,
Haji Ali Park,
Mahalaxmi,
Mumbai - 400 034.

... Respondents.

By Advocate Shri S.S. Karkera for
Shri P.M. Pradhan.

I O R D E R I

I Per Shri R. G. Vaidyanatha, Vice Chairman I

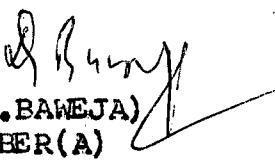
1. In this application the applicant is claiming
regularisation of his service as a Bio Medical Engineer in
the Ministry of Health and Family Welfare. He has been
working on adhoc basis since 1987. Now, it appears on the
representation of the applicant, the Director of All India
Institute of Physical Medicine and Rehabilitation, Mumbai
has sent a recommendation letter dated 23/4/98 to the
Director General of Health Services, New Delhi for regularisation

of applicant's services. The applicant is also relying on recruitment rules of 1992.

2. In the above circumstances, when the matter is pending consideration at the highest level of Government of India, we are disposing of this application with a direction to the respondents to consider the case of the applicant as per rules and pass appropriate order within two months from ~~today~~. Needless to say if any adverse ~~adverse order~~ ^{challenge the same} remarks is made, the applicant may make a representation ^{according to law} to the administration.

3. We further direct that applicant's services should not be terminated till a decision is taken by the competent authority ^{on the basis of} ~~in view of~~ Director's letter dated 23/4/98, for a period of 15 days from the date of communication of the said decision to the applicant.

4. In the result, OA is disposed of with above directions. No costs.


(D.S. BAWEJA)

MEMBER (A)


(R. G. VAIDYANATHA)
VICE CHAIRMAN

abp.

MP 788/98 for
extension of time
fixed for orders
on 4.1.99

94) 11.1.1999

Shri S.P. Kulkarni
for the applicant
Shri S.S. Karkera
for Shri P.M. Pradhan,
counsel for the Respondents.

~~cc~~
16/12/98

PT-04-1-99

As no DB is available order complying with the
the matter is adjourned order of the Tribunal.

to 11.1.99

Therefore, M.P. No.
788/98 stands disposed of.

for ^{no} dy. registrar

~~18/12/98~~ (O.S. Bawali) (R.G. Valdyandhi)
~~MCA~~ W.C.

①

os

ddt 11.1.99
order/Judgement despatched
to Applicant/Respondent(s)
on 28/11/99
28/11/99